

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2024

Dated 17.12.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024, 30.11.2024 and 02.12.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to ask you whether Returning Officer and the Election Commissioner have been appointed by the Delhi Bar Association for the upcoming elections and if not, please taking necessary steps for appointment of Returning Officer and Election Commissioner immediately.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

No. 73081 /EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) ✓ The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

Forwarded,
N. B. S.
Ld. Chairman
DBAEC-2024.